

CP NO. 167/2002 OA NO. 139/2002

This the 9th day of May, 2002

HON BLE SH. KULDIP SINGH, MEMBER (J)
HON BLE SH. S.A.T.RIZVI, MEMBER (A)

- Dinesh Kumar Sachdeva
  S/o Satnam Rai Sachdeva,
  R/o 125 Vaishali Vihar,
  Saharanpur, Pin-247001.
- Vijay Kumar Aggarwal, S/o Mohan Lal Aggarwal, R/o M.No.85, Near Bhagat Singh Park, Band Gate Sirsa Haryana, 125055.
- 3. Suresh Kumar Malhotra S/o Sh. Amar Nath Malhotra, R/o 1138 Sector 13, Hissar.
- 4. Sakesh Kumar S/o Ram Chand, V&PO Khuiyan Malkhana, Tehsil Mandi Badwali, Distt. Sirso (Haryana)
- 5. Om Parkash S/o Fateh Singh-R/o 48 New Anaj Mandi, Hansi, Hissar (Haryana)
- 6. Balbir Krishan Lahir,
  S/o Gurdass Ram Lahir,
  R/o 8-69 Kendriya Vihar,
  Sector, 14 Panchkula (Haryana)
  (By Advocate: Sh. M.K.Bhardwaj)

...Applicant

## Versus

- Yoginder Narain, Secretary, Ministry of Defence, South Block, NNew Delhi.
- 2. Lt. General Hari Uniyal Engineer in Chief Army Headquarters, DHQ, PO Kashmir House New Delhi. (By Advocate: Sh. R.P.Aggarwal)

... Respondents.

## ORDER (WARAL)

By Sh. Kuldip Singh, Member (J)

OA No.139/2002 was disposed of by this Tribunal whereby the respondents were directed to dispose of the representation of the petitioners by passing a reasoned and speaking orders within a period of 8 weeks from the date of communication of

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the order. Respondents were further directed to treat the present OA also as an additional representation. OA specifically contain an allegation that certain juniors to the petitioners have been given promotion. Though respondents in compliance of the orders of the Court have disposed of the representation of the petitioners by 18.4.2002 but order disposing the representation is silent with regard to the allegation of the petitioners that their juniors have been promoted ignoring their claim.

- 2. Learned counsel for respondents submits that while disposing of the representation they have also stated that they have submitted a case to the Ministry of Defence for making the vacancies available for promotion as a special case and the same is being processed in consultation with DOP&T and Ministry of Finance.
- 3. Keeping in view the statement of learned counsel for respondents and as it is also reflected in the order dated 18.4.2002 vide which representation was disposed of, we grant 4 months time from the date of receipt of a copy of this order to take a final decision in this regard. No further time will be granted. CP stands disposed of. Notices discharged.

( S.A.T.RIZVI Member (A)

from M. M. May who is

KULDIP SINGH )
Member (J)